

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5336
ANSWERED ON:06.09.2011
PURCHASE OF ELECTRICAL POLES
Pratap Narayanrao Shri Sonawane

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether New Delhi Municipal Council (NDMC) and Municipal Corporation of Delhi (MCD) have been reported to purchase eight handed electrical poles during the Commonwealth Games, 2010 at exorbitant and different rates than the minimum rate approved by the Government;
- (b) if so, whether the said organizations paid higher amount to the suppliers than the approved rates;
- (c) if so, the details thereof;
- (d) the details of action taken by the Government against the officers responsible for the same; and
- (e) the effective measures taken by the Government to check repetition of such practices in Government purchases?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): New Delhi Municipal Council (NDMC) has informed that there were no minimum rates approved by the Government for octagonal poles. The poles were the part of the works "upgradation of street lighting in NDMC area Phase-I & II" which was awarded at the rates approved by the Council after following due process of tendering. As informed by the NDMC, the octagonal poles were not purchased at exorbitant rates and there was no financial loss to the exchequer.

Municipal Corporation of Delhi (MCD) has informed that the work on street lights was carried out in two phases after following tendering procedure as per laid down guidelines and the tender was awarded to the lowest tenderer.

The Central Vigilance Commission, during intensive examination of "upgradation of street lighting on roads in Delhi under jurisdiction of MCD Phase-I", however observed some irregularities and referred the matter to CBI to conduct further investigation, after which the prosecution sanction against four officials of MCD was given.